COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 158 OF 2015

Dated:	19 th December,	2017
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Hon'ble Mr. Justice N.K. Patil, Judicial Member Present: Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd.	Vs.		Appellant(s)
Gujarat Electricity Regulatory Commission & Ors			Respondent(s)
Counsel for the Appellant (s) :	Mr. M.G. Ramachandran Mr. Ranjitha Ramachandra Mr. Shubham Arya Mr. Anand K. Ganesan	an	
Counsel for the Respondent(s) :	Ms. Suparna Srivastava fo	or R-1	

ORDER

The learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant seeks three weeks time to file an application to implead Madhav Solar as a party respondent.

Submission made by the learned counsel appearing for the Appellant, as stated above, place on record.

The learned counsel appearing for the Appellant is permitted to file impleadment application, as requested, within three weeks from today.

Relist this matter for hearing on <u>31.01.2018</u>, as requested.

(S.D. Dubey) **Technical Member** (Justice N.K. Patil) **Judicial Member**

js/vt